## GOVERNMENT OF INDIA PETROLEUM AND NATURAL GAS LOK SABHA

UNSTARRED QUESTION NO:3154 ANSWERED ON:15.03.2013 DELAY IN CLEARANCE OF OIL BLOCKS Adhi Sankar Shri ;Annayyagari Shri Sai Prathap

## Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether some oil and gas blocks in the country are awaiting clearance;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps being taken by the Government in this regard?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRIMATI PANABAAKA LAKSHMI)

(a) & (b) Ministry of Defence (MoD) had placed restrictions on exploration and development activities in respect of 39 exploration blocks in offshore areas including Krishna-Godavari and Mahanadi basins, subsequent to the grant of Petroleum Exploration License (PEL). These blocks were awarded to different companies under various bidding rounds of Exploration Licensing Policy (NELP).

MoD had placed restrictions on account of strategic and security related considerations. The area-wise details of the affected blocks are as under:

Basin Name Location No. of Blocks Affected

Krishna-Godavari Eastern Offshore 22

Mahanadi- North-East Coast Eastern Offshore 9

Cauvery Eastern Offshore 3

Pranhita- Godavari Eastern Offshore 2

Gujarat-Saurashtra Western Offshore 2

Andaman Andaman Offshore 1

In addition to above, the exploration activities have been restricted /stopped by the State Governments in other 10 blocks awarded, in onland areas:

State No. of NELP Blocks Affected Reasons

Nagaland 3 Nagaland Government has either stopped or not allowed to commence exploration activities in these blocks.

Assam 4 Environmental Clearance/Forest Clearance not granted by MoEF/ Government of Assam

Manipur 2 Environmental Clearance /Forest Clearance not granted by MoEF/ Government of Manipur

Maharashtra 1 Environmental Clearance/ Forest Clearance not granted by MoEF/ Government of Maharashtra

Total 10

(c) The matter had been taken up by the Ministry of Petroleum and Natural Gas (MoP & NG) with Ministry of Defence (MoD) and other concerned agencies at various levels. Further, the same was discussed by the Cabinet Committee on Investments (CCI) in its meeting held on 30.01.2013. The CCI has directed Principal Secretary to the Prime Minister and National Security Advisor to further discuss the issue with MoP & NG and MoD and apprise progress to CCI in a month's time. As per the directives of CCI, meetings are being held to resolve the issue.